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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-776/2000

New Delhi this the 3rd day of May, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Kiran Pal Singh,  
S/o late Sh. Ram Gopal,  
R/o S-178, A, Pandav Nagar,  
Delhi-92. .... Applicant

(through Sh. B.B. Raval, Advocate)

Versus

1. Union of India through  
the Secretary,  
Ministry of Home Affairs,  
Government of India,  
North Block,  
New Delhi-1.
2. The Director,  
Intelligence Bureau,  
Ministry of Home Affairs,  
North Block,  
New Delhi-1. .... Respondents

ORDER(ORAL)

Heard the learned counsel for the applicant. O.A. and the material documents placed on record have been perused.

2. It is seen that the applicant, Sh. Kiran Pal Singh, Security Assistant, serving under the respondents is aggrieved by the order of his transfer from I.B. Hqrs. New Delhi to Aligarh by their order dated 22.03.2000 (Annexure-A). He has sought the following reliefs in this O.A.:-

- (i) To quash the impugned Annexure "A" so far it pertains to the transfer of the applicant as malafide, arbitrary and violative of the principle of equity.
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(ii) Consequent to relief at (1) being granted, direct the Respondents to consider the case of the applicant for promotion according to the settled law and give him promotion from due date when found eligible and not to transfer him out of Delhi before such promotion is granted.

(iii) Award exemplary cost for this application with a further request to pass any other order/orders or direction/directions or grant any other relief/reliefs as deemed fit and proper in the light of the facts and circumstances of the case."

3. It is noticed that the applicant has submitted two representations dated 30.03.2000 (Annexure A-2) & 10.04.2000 (Annexure A-3) to the respondents against his transfer. Ld. counsel for the applicant submitted that the same have not been disposed of by them till now. On a consideration of the matter, the O.A. is disposed of at the admission stage itself with directions to respondents to examine the aforesaid representations submitted by the applicant on merits and in the light of the relevant rules and instructions and dispose of the same in accordance with law with a detailed and speaking order and communicate the same to the applicant within one month from the date of receipt of a copy of this order.

4. In case the applicant is aggrieved by the said order passed by the respondents he is given liberty to approach this Tribunal, if so advised, in accordance with law.

As

5. The impugned transfer order dated 22.03.2000 so far as it relates to the applicant should be kept in abeyance till the disposal of his representations.

Dasti.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

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